



2026:AHC:30928

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2519 of 2026

Rajaram

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raj Kumar Singh, Vipin Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The petitioner has preferred the present petition with the following prayer:-

I. To issue a writ order or direction in the nature of mandamus directing the the respondent no.3 shall trace out and decide the restoration application No.37/2021 filed against the order dated 31.10.2019 in case no. 325/17 computerized case no. T202715959061856 (Rajaram Vs. Chabila) within stipulated period and further pray that if the restoration application not being trace the office copy of the petitioner may be kept on record and decide the restoration application in accordance with law in time fixed manner.

4. It is argued by learned counsel for the petitioner that the matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the concerned respondent to either to trace the aforesaid restoration application or to direct the petitioner to submit fresh

restoration application wihin three weeks and thereafter decide the aforesaid restoration application ***expeditiously strictly in accordance with law*** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 11, 2026
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